

Bail Application No.239/20
FIR No.34/20
U/s:376 IPC
PS: Prasad Nagar
State Vs. Sagar @ Hemant

16.04.2020

Present: Sh. K.D. Pachauri-Ld. Addl. PP for the State.
None for applicant/ accused despite calls.

In view of observations made by Ld. Presiding Officer in last proceedings dated 27.03.2020, the present application stands adjourned to 04.05.2020 before concerned Court for consideration.

(Vidya Prakash)
Addl. Sessions Judge
Central District/THC/Delhi
16.04.2020

Bail Application No.174/20
FIR No.84/19
U/s:420/467/468/471/120B IPC
PS:IP Estate
State Vs. Ajij @ Aziz

16.04.2020

Present: Sh. K.D. Pachauri-Ld. Addl. PP for the State.
Sh. Pradeep Sharma- Ld. Proxy Counsel for Ld., Counsel for Sh.
G.S. Singh-Advocate for applicant/ accused.

In view of observations made by Ld. Presiding Officer in last proceedings dated 27.03.2020, the present application stands adjourned to 04.05.2020 before concerned Court for consideration.

(Vidya Prakash)
Addl. Sessions Judge
Central District/THC/Delhi
16.04.2020

Bail Application No.176/20
FIR No.84/19
U/s:420/467/468/471/120B IPC
PS:IP Estate
State Vs. Fazar Mohammad

16.04.2020

Present: Sh. K.D. Pachauri-Ld. Addl. PP for the State.
Sh. Pradeep Sharma- Ld. Proxy Counsel for Ld., Counsel for Sh.
G.S. Singh-Advocate for applicant/ accused.

In view of observations made by Ld. Presiding Officer in last proceedings dated 27.03.2020, the present application stands adjourned to 04.05.2020 before concerned Court for consideration.

(Vidya Prakash)
Addl. Sessions Judge
Central District/THC/Delhi
16.04.2020

Bail Application No.175/20
FIR No.84/19
U/s:420/4657/471/120B IPC
PS:IP Estate
State Vs. Sukha @ Imran Khan

16.04.2020

Present: Sh. K.D. Pachauri-Ld. Addl. PP for the State.
Sh. Pradeep Sharma- Ld. Proxy Counsel for Ld., Counsel for Sh.
G.S. Singh-Advocate for applicant/ accused.

In view of observations made by Ld. Presiding Officer in last proceedings dated 27.03.2020, the present application stands adjourned to 04.05.2020 before concerned Court for consideration.

(Vidya Prakash)
Addl. Sessions Judge
Central District/THC/Delhi
16.04.2020

Bail Application No.215/20
FIR No.84/19
U/s:420/467/468/120B IPC
PS:IP Estate
State Vs. Shakir

16.04.2020

Present: Sh. K.D. Pachauri-Ld. Addl. PP for the State.
Sh. Pradeep Sharma- Ld. Proxy Counsel for Ld., Counsel for Sh.
G.S. Singh-Advocate for applicant/ accused.

In view of observations made by Ld. Presiding Officer in last proceedings dated 27.03.2020, the present application stands adjourned to 04.05.2020 before concerned Court for consideration.

(Vidya Prakash)
Addl. Sessions Judge
Central District/THC/Delhi
16.04.2020

Bail Application No.M43/20
FIR No.112/16
U/s:420/406/409/120B IPC
PS:EOW
State Vs. Avdesh Kumar Goel

16.04.2020

Present: Sh. K.D. Pachauri-Ld. Addl. PP for the State.
None for applicant/ accused despite calls.

In view of observations made by Ld. Presiding Officer in last proceedings dated 27.03.2020, the present application stands adjourned to 05.05.2020 before concerned Court for consideration.

(Vidya Prakash)
Addl. Sessions Judge
Central District/THC/Delhi
16.04.2020

Bail Application No.M42/20
FIR No.111/16
U/s:420/406 IPC
PS:EOW
State Vs. Avdesh Kumar Goel

16.04.2020

Present: Sh. K.D. Pachauri-Ld. Addl. PP for the State.
None for applicant/ accused despite calls.

In view of observations made by Ld. Presiding Officer in last proceedings dated 27.03.2020, the present application stands adjourned to 05.05.2020 before concerned Court for consideration.

(Vidya Prakash)
Addl. Sessions Judge
Central District/THC/Delhi
16.04.2020

Bail Application No.
FIR No.39/19
U/s:394/397/307/120B IPC
PS:Lahori Gate
State Vs. Vinod @ Dada

16.04.2020

Present: Sh. K.D. Pachauri-Ld. Addl. PP for the State.
IO/ SI Sandeep Singh is also present.
Sh. Harsh Hardy- Ld. Counsel for the applicant/ accused.

Reply to the bail application filed. However, same is completely silent as regards the verification of averments made in para no.15 of the bail application.

IO submits that no document concerning the medical treatment of wife and child of applicant/ accused, has been filed alongwith the present bail application.

On request of ld. Counsel for applicant/ accused, he is allowed to file copies of relevant medical documents, if any before the Court by tomorrow and also to provide copies thereof to IO through whatsapp on his mobile number which has been duly provided to ld. Counsel today, where after IO shall make sincere efforts to get the same verified from concerned Hospital which is stated to situated outside Delhi and to submit the report before th Court on next date.

The present bail application is directed to be listed for hearing before Court concerned on 21.04.2020.

(Vidya Prakash)
Addl. Sessions Judge
Central District/THC/Delhi
16.04.2020

Bail Application No.
FIR No.24/20
U/s:323/376 IPC
PS:Gulabi Bagh
State Vs. Narender Rana

16.04.2020

Present: Sh. K.D. Pachauri-Ld. Addl. PP for the State.
Sh. Sagar Dhama-Ld. Counsel for the applicant/ accused.

Neither IO is present nor any report has been received from SHO concerned.

Issue notice to SHO concerned with direction to depute IO or any other responsible Police Officer along with detailed reply of bail application on the next date.

The present bail application is directed to be listed before Court concerned on 18.04.2020 for consideration.

(Vidya Prakash)
Addl. Sessions Judge
Central District/THC/Delhi
16.04.2020

Bail Application No.
FIR No.356/07
U/s:302/120B IPC
PS: Hauz Qazi
State Vs. Gopal Krishan Aggarwal

16.04.2020

Present: Sh. K.D. Pachauri-Ld. Addl. PP for the State.
Sh. Abhay Kumar-Ld. Counsel for the applicant/ accused.

Report dated 15.04.2020 regarding medical condition of applicant/ accused, has been received from Jail Authority. However, attested copies of medical treatment record of accused, is not annexed therewith.

After considering the submissions made by Counsel for accused, who states at Bar that as per his instructions, the accused is also suffering from Parkinsons diseases and there is clotting of blood in his mind, concerned Jail Superintendent is directed to furnish attested copies of medical treatment record of applicant/ accused for last three months and also to furnish his report as regards the kind of necessary precautions, if any including keeping the accused in quarantine, have been taken by Jail Authority, in terms of medical advise, before this Court within two days from today.

Let copy of this order be sent to Jail Superintendent for information and necessary compliance.

The present bail application is directed to be listed before Court concerned on 20.04.2020 for consideration.

(Vidya Prakash)
Addl. Sessions Judge
Central District/THC/Delhi
16.04.2020

Bail Application No.
FIR No.34/19
U/s:302/120B IPC
PS:DBG Road
State Vs. Urmila

16.04.2020

Present: Sh. K.D. Pachauri-Ld. Addl. PP for the State.
Main IO Inspector Harinder Singh is present.
SI Prayank on behalf of SHO and has filed reply to the bail application.
Sh. Gagan Bhatnagar-Ld. Counsel for the applicant/ accused.

Written request dated 16.04.2020 of concerned Jail Superintendent for grant of one day's more time for filing the report qua medical condition of applicant/ accused in terms of order dated 14.04.2020, has been received for today. Same is allowed.

Let report of concerned Jail Superintendent be called for tomorrow, on which date the IO shall also remain present before Court concerned.

The present bail application is directed to be listed before Court concerned on .17.04.2020.

(Vidya Prakash)
Addl. Sessions Judge
Central District/THC/Delhi
16.04.2020

Bail Application
No.
FIR No.84/19
U/s:420/468/471/120B IPC
PS:IP Estate
State Vs. Bhupinder Singh Chauhan

16.04.2020

Present: Sh. K.D. Pachauri-Ld. Addl. PP for the State.
Sh. Pradeep Sharma- Ld. Proxy Counsel for Ld., Counsel for Sh.
G.S. Singh-Advocate for applicant/ accused.

Heard. Perused.

Issue notice to IO of the case with direction to submit
the detailed report before the Court on next date.

The present bail application is directed to be listed
before Court concerned on 21.04.2020.

(Vidya Prakash)
Addl. Sessions Judge
Central District/THC/Delhi
16.04.2020

Bail Application No.
FIR No.277/16
U/s:381/328/34 IPC
PS:Timar pur
State Vs. Poonam

16.04.2020

This is an application for grant of interim bail of 45 days moved on behalf of applicant /accused-Poonam.

Present: Sh. K.D. Pachauri-Ld. Addl. PP for the State.
SI Sanjay Kumar is present on behalf of SHO concerned and has filed reply to the bail application.
Sh. Sachin Kumar Jain-Ld. LAC for the applicant/ accused.

Heard on the application. Reply perused.

It is submitted by Ld. LAC that the applicant is in custody since 16.03.2018 i.e. more than 02 years and therefore, she may be released on interim bail for a period of 45 days or for such other period, as may be deemed fit by this Court. In support of his submission, he has relied upon the directions issued by Hon'ble Apex Court in Suo Moto W.P. (C) No. 1/2020, as also the directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. Vs. Union of India & Ors. It is further submitted that the applicant is lodged in Place of Safety and has spent considerable period without creating any disturbance. It is further submitted that the present application has been moved in order to decongest the Jail Premises and the applicant undertakes to abide by the terms and condition as may be imposed by the Court.

The applicant/accused is shown to the charged with offences u/s 381/328/34 IPC and is shown to be in custody since 16.03.2018. The present case falls in the category of UTP's as per criteria laid down in the Minutes of the Meeting dated 28.03.2020 and dated 07.04.2020 of High Powered Committee.

Having considered that facts and circumstances of the present case and in keeping in view of the directions issued by Hon'ble Apex Court in Suo Moto W.P. (C) No. 01/2020 from time to time, as also the directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. Vs. Union of India & Ors., as well as in view of the criteria laid down in the Minutes of the Meeting dated 28.03.2020 and 07.04.2020 of High Powered Committee, the applicant/accused is granted interim bail for a period of 45 days from the date of her release subject to furnishing personal bond by her in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent and subject to the conditions that before her release, concerned Jail Superintendent shall ensure strict compliance of all the relevant directions, more particularly the directions contained in order dated 13.04.2020, issued by Hon'ble Apex Court in Suo Moto W.P. (C) No. 01/2020 as well as relevant directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. Vs. Union of India & Ors. With these directions, the present application stands disposed of.

Copy of this order be given dasti to both the sides, as prayed.

Attested copy of this order be sent to concerned Jail Superintendent for being delivered to the applicant/accused and for necessary compliance.

(Vidya Prakash)
Addl. Sessions Judge
Central District/THC/Delhi
16.04.2020

Bail Application No.
FIR No.153/17
U/s:363/363A/368/34 IPC
PS:ODRS
State Vs. Neeram

16.04.2020

Present: Sh. K.D. Pachauri-Ld. Addl. PP for the State.
SI Vikram is present on behalf of SHO and has filed reply to the bail application.
Sh. Sachin Kumar Jain-Ld. LAC for the applicant/ accused.

Heard on the bail application. Reply perused.

By way of present application, the applicant/ accused is seeking interim bail of two months by claiming that she falls in the category of UTP's as per criteria laid down in the Minutes of the Meeting dated 28.03.2020 of High Powered Committee.

It is submitted by Ld. LAC that the applicant is in custody since 09.02.2018 i.e. more than two years and therefore, she may be released on interim bail for a period of two months or for such other period, as may be deemed fit by this Court. In support of his submission, he has relied upon the directions issued by Hon'ble Apex Court in Suo Moto W.P. (C) No. 1/2020, as also the directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. Vs. Union of India & Ors.

On the other hand, the bail application is opposed by Ld. Addl. PP for the State on the ground that the applicant/ accused is charged with offences punishable u/s 363/363A/368/370/120B/34 IPC and there are serious allegations against her that she along with co-accused persons, had indulged in human trafficking of minor child aged 3 years and sold the said minor child. It is further argued that the kidnapped minor child has been recovered from the custody of present applicant. It is further argued that the offence u/s 370 IPC is punishable with life

imprisonment when it involves trafficking of a minor and therefore, the present case is not covered by the Minutes of the Meeting dated 28.03.2020 of High Powered Committee.

It is relevant to note that as per case of prosecution, the present applicant entered into criminal conspiracy with co-accused persons and in pursuance thereof, minor child aged 3 years old was kidnapped and was sold to present applicant for a sum of Rs. 20,000/-. The minor child is alleged to have been recovered from the custody of present applicant. The offence u/s 370 IPC, apart from other offences charged against the present applicant, is punishable upto life imprisonment. Hence, the present does not fall in the category of criteria laid down in the Minutes of the Meeting dated 28.03.2020 of High Powered Committee. Consequently, the present bail application is hereby dismissed.

Copy of this order be given dasti to both the sides, as prayed.

(Vidya Prakash)
Addl. Sessions Judge
Central District/THC/Delhi
16.04.2020

Bail Application No.
FIR No.153/17
U/s:363/363A/368/34 IPC
PS:ODRS
State Vs. Malwati

16.04.2020

Present: Sh. K.D. Pachauri-Ld. Addl. PP for the State.
SI Vikram is present on behalf of SHO and has filed reply to the bail application.
Sh. Sachin Kumar Jain-Ld. LAC for the applicant/ accused.

Heard on the bail application. Reply perused.

By way of present application, the applicant/ accused is seeking interim bail of two months by claiming that she falls in the category of UTP's as per criteria laid down in the Minutes of the Meeting dated 28.03.2020 of High Powered Committee.

It is submitted by Ld. LAC that the applicant is in custody since 09.02.2018 i.e. more than two years and therefore, she may be released on interim bail for a period of two months or for such other period, as may be deemed fit by this Court. In support of his submission, he has relied upon the directions issued by Hon'ble Apex Court in Suo Moto W.P. (C) No. 1/2020, as also the directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. Vs. Union of India & Ors.

On the other hand, the bail application is opposed by Ld. Addl. PP for the State on the ground that the applicant/ accused is charged with offences punishable u/s 363/363A/368/370/120B/34 IPC and there are serious allegations against her that she along with co-accused persons, had indulged in human trafficking of minor child aged 3 years and sold the said minor child to co-accused Neeram. It is further argued that the kidnapped minor child has been recovered from the custody of said co-accused. It is further argued that the offence u/s 370 IPC is

punishable with life imprisonment when it involves trafficking of a minor and therefore, the present case is not covered by the Minutes of the Meeting dated 28.03.2020 of High Powered Committee.

It is relevant to note that as per case of prosecution, the present applicant entered into criminal conspiracy with co-accused persons and in pursuance thereof, minor child aged 3 years old was kidnapped and was sold to present applicant for a sum of Rs. 20,000/-. The minor child is alleged to have been recovered from the custody of co-accused Neeram. The offence u/s 370 IPC, apart from other offences charged against the present applicant, is punishable upto life imprisonment. Hence, the present does not fall in the category of criteria laid down in the Minutes of the Meeting dated 28.03.2020 of High Powered Committee. Consequently, the present bail application is hereby dismissed.

Copy of this order be given dasti to both the sides, as prayed.

(Vidya Prakash)
Addl. Sessions Judge
Central District/THC/Delhi
16.04.2020

Bail Application No.

FIR No.

U/s:

PS:

State Vs.

16.04.2020

Present: Ld. Addl. PP for the State.
Ld. Counsel for the applicant/ accused.

(Vidya Prakash)
Addl. Sessions Judge
Central District/THC/Delhi
16.04.2020

Bail Application No.
FIR No.34/20
U/s:307/34 IPC
PS: Kamla Market
State Vs. Naved

16.04.2020

Present: Sh. K.D. Pachauri-Ld. Addl. PP for the State.
Sh. Asiq Ahmed-Ld. Counsel for the applicant/ accused.

This is an application u/s 438 Cr.PC seeking anticipatory bail moved on behalf of applicant /accused.

Heard on the application.

After addressing brief arguments, ld. Counsel for applicant/ accused seeks permission to withdraw the present bail application with liberty to file afresh, if so required. His statement in this regard has been obtained on the first page of the present bail application.

Hence, the present bail application is dismissed as withdrawn with liberty as prayed.

Copy of this order be given dasti to ld. Counsel for applicant/ accused.

(Vidya Prakash)
Addl. Sessions Judge
Central District/THC/Delhi
16.04.2020

Bail Application No.
FIR No.218/18
U/s:22/29 NDPS Act
PS: Crime Branch
State Vs. Sunil Sharma

16.04.2020

Fresh bail application u/s 167(2) received by way of assignment. It be checked and registered.

Present: Sh. K.D. Pachauri-Ld. Addl. PP for the State.
Sh. Chander Shekhar-Ld. Proxy Counsel for Ld. Counsel for Sh. Ajay Vikram Singh, Advocate for the applicant/ accused.

Notice of said bail application be issued to the State for the next date of hearing i.e.**18.04.2020**.

Report be also called from the IO with regard to relevant averments made in para nos.19 to 23 of the bail application and the verification in respect of copies of relevant medical treatment record filed along with present bail application for next date.

Complete set of bail application and its annexures be sent to IO for necessary compliance.

The present bail application is directed to be listed before Court concerned on 18.04.2020.

(Vidya Prakash)
Addl. Sessions Judge
Central District/THC/Delhi
16.04.2020

Bail Application No.
FIR No.34/19
U/s:420/406/120B IPC
PS:Prasad Nagar
State Vs. Manoj Kumar Aggarwal

16.04.2020

Present: Sh. K.D. Pachauri-Ld. Addl. PP for the State.
None for applicant/ accused despite calls.

It has been informed by the concerned official from filing section that an application dated 03.04.2020 for preponement of hearing of present bail application, is listed for hearing on 17.04.2020.

In view of the above, the present bail application is directed to be listed along with aforesaid application before concerned Court on 17.04.2020.

(Vidya Prakash)
Addl. Sessions Judge
Central District/THC/Delhi
16.04.2020

Bail Application No.
FIR No.40/2020
U/s:376/377/328/313 IPC
PS: Kamla Market
State Vs. Imran

16.04.2020

Present: Sh. K.D. Pachauri-Ld. Addl. PP for the State.
Sh. Harish Kumar-Ld. Counsel for applicant/accused.

This is an application u/s 439 Cr.PC seeking regular bail moved on behalf of applicant /accused.

Having heard the submissions made by Ld. Counsel for applicant/ accused and keeping in view the directions issued by Hon'ble Apex Court in Suo Moto W.P. (C) No. 1/2020, as also the directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. Vs. Union of India & Ors., and Revised Advisory Protocol have been issued by Ld. District & Sessions Judge (HQ), the present bail application does not fall under the category of urgent hearing.

Hence, the present bail application is directed to be listed before Court concerned on 04.05.2020.

(Vidya Prakash)
Addl. Sessions Judge
Central District/THC/Delhi
16.04.2020

Bail Application No.
FIR No.98/19
U/s:364A/395/412/34 IPC
PS: Gulabi Bagh
State Vs. Samim

16.04.2020

Present: Sh. K.D. Pachauri-Ld. Addl. PP for the State.
Sh. Anil Kumar-Ld. Counsel for applicant/accused.

This is an application u/s 439 Cr.PC for grant of regular bail moved on behalf of applicant /accused.

Having heard the submissions made by Ld. Counsel for applicant/ accused and keeping in view the directions issued by Hon'ble Apex Court in Suo Moto W.P. (C) No. 1/2020, as also the directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. Vs. Union of India & Ors., and Revised Advisory Protocol have been issued by Ld. District & Sessions Judge (HQ), the present bail application does not fall under the category of urgent hearing.

Hence, the present bail application is directed to be listed before Court concerned on 04.05.2020.

(Vidya Prakash)
Addl. Sessions Judge
Central District/THC/Delhi
16.04.2020

Bail Application No.
FIR No.154/2020
U/s:304/34 IPC
PS:Burari

State Vs. Virender Yadav @Birender Kumar Yadav

16.04.2020

Present: Sh. K.D. Pachauri-Ld. Addl. PP for the State.
Sh. Surya Kamal Mishra-Ld. Counsel for applicant/accused.

This is second application u/s 439 Cr.PC seeking for grant of bail moved on behalf of applicant /accused.

Having heard the submissions made by Ld. Counsel for applicant/ accused and keeping in view the directions issued by Hon'ble Apex Court in Suo Moto W.P. (C) No. 1/2020, as also the directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. Vs. Union of India & Ors., and Revised Advisory Protocol have been issued by Ld. District & Sessions Judge (HQ), the present bail application does not fall under the category of urgent hearing.

Hence, the present bail application is directed to be listed before Court concerned on 04.05.2020.

(Vidya Prakash)
Addl. Sessions Judge
Central District/THC/Delhi
16.04.2020